

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

(In Re : Mining in Aravalli in the State of Rajasthan
[1] I.A. NOS. 828, 2020, 833, 846-847, 834-835, 3951, 837, 893-894, 901-902, 903-904, 3394, 3396, 1329, 1331, 1450, 1451, 1452, 2447, 2602, 2822, 2824, 3124, 3689, 2825, 2827, 3123, 3686, 2828, 2830, 3131, 2758-2759, 3210, 3457, 2803, 2814, 2840, 3952, 2834, 2836, 3281, 2837, 2839, 2874, 2876, 3129, 2877, 2879, 3125, 2883-2885, 2887-2889, 2891, 2893, 3361-3362, 3397, 3296, 3799, 3801, 3957[Second Monitoring Report dated 28.10.2002 of Central Empowered Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Modification/Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828],
I.A. Nos. 50600/2019, 50604/2019 and, 50610/2019 & 50612/2019 AND
[2] [i] INTERLOCUTORY APPLICATION NOS. 1424-1425 and 2749(Applications for Directions and Stay)In Re : Alleged Non-Forestry Activities and Encroachment by BALCO AND
[ii] INTERLOCUTORY APPLICATION NOS. 2211(Applications for Clarification of Court's Order dated 29.02.2008)In Re : BALCOAND
[iii] INTERLOCUTORY APPLICATION NOS. 3427(Applications for Directions)In Re : BALCO, Respondent No. 7 in I.A.No. 1424-1425WITH[iv] CONTEMPT PETITION (C) No. 388/2009In INTERLOCUTORY APPLICATION Nos. 1424-1425 In W.P.(C)No. 202/1995WITHSLP(C)No. 37511/2013WITHW.P.(C)No. 469/2005 AND
[3] INTERLOCUTORY APPLICATION NO. 990[REPORT ON AFFIDAVIT DATED 8-8-2003 FILED BY THE CHIEF SECRETARY, GOVERNMENT OF KARNATAKA IN I.A.NOS. 860 AND 863]IN RE : REMOVAL OF ENCROACHMENTS FROM THATKOLA RESERVE FOREST, SARGODU RESERVE FOREST AND MASKALI RESERVE FOREST IN THE STATE OF KARNATAKA AND
[4] INTERLOCUTORY APPLICATION NOS. 153915 AND 153926/2018[APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS] IN RE :NITIN RAM MENON, MAHARASHTRA AND
[5] [i] IN RE : STATUS OF FUNDS AND
[ii] INTERLOCUTORY APPLICATION NO. 5891/2019[APPLICATION FOR DIRECTIONS] AND
[iii] INTERLOCUTORY APPLICATION NOS. 31095/2019, 31104/2019 AND 31118/2019[APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION

FROM FILING OFFICIAL TRANSLATION] IN RE : COMPENSATORY AFFORESTATION
MANAGEMENT AND PLANNING AUTHORITY (CAMPA) FUNDS IN WRIT PETITION
(CIVIL) NO. 202/1995 AND
[6] [i] INTERLOCUTORY APPLICATION NOS. 39[APPLICATIONS FOR
FURTHER DIRECTIONS] WITH
[ii] INTERLOCUTORY APPLICATION NOS. 74162/2018[APPLICATIONS FOR
FURTHER DIRECTIONS]IN RE : ENVIRONMENT AWARENESS FORUM, PETITIONER
AND
[iii] INTERLOCUTORY APPLICATION NOS. 86240/2017[APPLICATIONS FOR
DIRECTIONS]IN RE : GURU NANAK KATHA INDUSTRIES (RESPONDENT NO.
11)WITH
[iv] INTERLOCUTORY APPLICATION NOS. 30 AND
32646/2018[APPLICATIONS FOR DIRECTIONS AND SEEKING PERMISSION TO
FILE ADDITIONAL DOCUMENTS]IN RE : JAMMU AND KASHMIR STATE FOREST
CORPORATION IN W.P.(C)NO. 171/1996

WITH

W.P.(C) No. 171/1996 (PIL-W)
(WITH APPLN(S) FOR [DIRECTION] ON IA 30/2016, IA 32646/2018)

W.P.(C) No. 469/2005 (X)

CONMT. PET.(C) No. 388/2009 In W.P.(C) No. 202/1995 (PIL-W)

SLP(C) No. 37511/2013 (IV-A)
(WITH APPLN(S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

Date : 29-03-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

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UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by Mr. A.D.N. Rao, learned amicus curiae seeking adjournment.

List all these matters on 12.04.2019.

Reply on behalf of BALCO is permitted to be filed during the course of the day.

Let others file their reply within a week.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER